

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

RAJYA SABHA  
UNSTARRED QUESTION NO. 1933  
TO BE ANSWERED ON 12/03/2021

**DISTRIBUTION OF AGRICULTURAL LAND TO LANDLESS FARMERS**

1933. SHRI ABDUL WAHAB:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government has made any attempt to distribute agricultural land to landless farmers in the country during the last five years; and
- (b) if so, the details of agricultural land given to landless farmers?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE

(SHRI NARENDRA SINGH TOMAR)

(a): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject 'Land' and its management falls in the jurisdiction of the States. Power to enact laws relating to 'Land' vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto.

(b): Since land related issues fall under the jurisdiction of States, details of agricultural land given to landless farmers is not maintained in the Ministry of Agriculture & Farmers Welfare, Government of India.

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